

A.I. to Operate East-Bound Services from Calcutta

*412. SHRI BASUDEB ACHARYA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is possible for Air-India to operate some of its East-bound services from Calcutta ;

(b) if so, details of such possibilities ; and

(c) if not, the reasons therefor ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A.P. SHARMA): (a) No, Sir.

(b) Does not arise.

(c) Due to low traffic yields, operation of an originating flight from Calcutta will be uneconomical.

Income-Tax Raid on Sex Clinic in Delhi

413. SHRI ARJUN SETHI :

SHRI K. LAKKAPPA :

Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn to the news appearing in the 'Hindustan Times' dated 26th November, 1981 to the effect that in the raid on a sex clinic, which lasted for over two days on the offices and residential premises, the Income-Tax Department claims to have seized documents indicating that the firm has property worth Rs. 29 lakhs in London.

(b) if so, the details in this regard ; and

(c) the action taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA) :

(a) Yes, Sir.

(b) With a view to unearthing concealed income and wealth, the Income-tax authorities had conducted a search on 20-11-1981 in the case of a known firm of Delhi treating and dispensing medicine for sex diseases. During the course of the search, *prima facie*, unaccounted assets consisting of cash, FDRs, jewellery etc., of the approximate value of Rs. 7,90,508/- have been seized. Besides, a number of incriminating documents have also been seized. A preliminary examination of seized documents indicate that the proprietors have invested Rs. 10 lakhs in Fixed Deposits in India and approximately Rs. 29 lakhs in immovable properties in London. There are also indications regarding the existence of foreign bank accounts where peak deposits of the order of nearly Rs. 5 lakhs have been made. The affected persons appear to have transferred about Rs. 6.40 lakhs from India to London. They also appear to have suppressed receipts of Rs. 60,000/- in foreign exchange from taxation.

(c) Appropriate action under the law has been initiated in the case.

New Boards of Directors for Nationalised Banks

*302. SHRI SUDHIR KUMAR GIRI: Will the Minister of FINANCE be pleased to State:

(a) whether Government are aware that as many as 120 Directors of nationalised banks are serving on extension and their terms expired between November, 1980 and June, 1981 ;

(b) if so, whether Government are planning to appoint new Boards of Directors for these nationalised banks ;